

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-17/2003/4653/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri S. K. Poddar
District & Sessions Judge,
Morigaon.

Dated Guwahati, the 8th December, 2020.

Sub:- **Casual leave and Restricted holiday.**

Ref:- Letter No. DJM/7291 dated 04.12.2020.

Sir,

With reference to the above, I am directed to inform you that you have been granted restricted holiday on 10.12.2020 and casual leave on 11.12.2020, along with station leave permission from the evening of 09.12.2020 till the morning of 13.12.2020. Further, you have been allowed to use the official vehicle for going to Chaparmukh Railway station for dropping and collecting yourself, at your own cost.

The Civil Judge & Asstt. Sessions Judge, Morigaon and in her absence the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-17/2003/4654/A, dated 8.12.2020

Copy to:

1. ✓ The Project Manager, Gauhati High Court.

JT.REGISTRAR (VIGILANCE)

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